

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO(s). 9909 OF 2013

MIRZA ANIS AHMED (DEAD) THROUGH LRS. APPELLANT(S)

VERSUS

RAMJAS SINGH YADAV (DEAD) THR. LRS.
& ANR. RESPONDENT(S)

O R D E R

1. The case has been taken up in the revised call.
2. No one is present to press this appeal on behalf of the appellant(s).
3. Mr. Avanish Deshpande, learned counsel appears for the respondents.
4. We have waited for sufficient time for the learned counsel for the appellant(s). No one turns up to press the present appeal.
5. In that view, we have no option but to dismiss the appeal for non-prosecution. Accordingly, the appeal is dismissed for non-prosecution.
6. Interim order(s), if any, stands discharged.
7. Pending application(s), if any, shall stand disposed of.

.....J.
[PANKAJ MITHAL]

.....J.
[PRASHANT KUMAR MISHRA]

NEW DELHI;
MARCH 14, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9909/2013

MIRZA ANIS AHMED(DEAD) THROUGH LRS.

Appellant(s)

VERSUS

RAMJAS SINGH YADAV (DEAD) THR. LRS. & ANR.

Respondent(s)

Date : 14-03-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s) Mr. Deepak Goel, AOR

For Respondent(s) Mr. Garvesh Kabra, AOR
Mr. H.C. Kharbanda, Adv.
Mr. Avanish Deshpande, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed for non-prosecution in
terms of the signed order.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)

[Signed Order is placed on the file]